

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No.13403 of 2015**

***Sri Bipin Bihari Pradhan***

....

***Petitioner***

Mr.B.K. Ragada, Advocate

*-versus-*

***State of Odisha and others***

....

***Opposite Parties***

Mr. M.S. Sahoo, A.G.A.

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE B. P. ROUSTRAY**

**ORDER  
19.04.2021**

**Order No.**

19.

This matter is taken up by video conferencing mode.

Mr. B.K. Ragada, learned counsel appearing for the Petitioner states that he has filed his vakalatnama only February, 2021 and since his name is not reflected in the cause list, he was unable to prepare to argue the case.

The name of Mr. B.K. Ragada, learned counsel, be shown in the cause list on the next date.

List on 14<sup>th</sup> July, 2021.

As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's

website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25<sup>th</sup> March, 2020 as modified by Court's Notice No.4798, dated 15<sup>th</sup> April, 2021.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**( B.P. Routray)**  
**Judge**

